

DIVISION BENCH
COURT - I

O-203

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/565(KB)2020
IA(I.B.C)/598(KB)2024,
IA(I.B.C)/1402(KB)2022,
IA(I.B.C)/678(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH JUNE 2024

IN THE MATTER OF	ICICI BANK LTD. VS STONE INDIA LTD.
UNDER SECTION	IBC UNDER SEC 7

Appearance via video conference/physically

Ms. Urmila Chakraborty, Adv.] For Respondent No.3
Ms. Sunanda Ganguli, Adv.

Mr. Shounak Mitra, Adv.] For Respondent No.2
Mr. Sayantan Bose, Adv.
Ms. Ankita Choudhury, Adv.

Mr. Rishav Banerjee, Adv.] For erstwhile RP in IA Nos.678/2022,
Mr. Rajarshi Banerjee, Adv. 1402/2022, 598/2022

Mr. Supriyo Gole, Adv.] for Applicant in IA/598/2024
Ms. Prerna Shaha, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. IA(IBC)/598(KB)2024
 - a. It is submitted by Ld. Counsel appearing for SRA that he shall take instructions whether the Resolution plan envisages the handing over of the possession of the CD's share in the flat in question.
 - b. Let the rejoinder-affidavit be filed within seven days.
 - c. Post the remaining IAs on **06.08.2024**.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**